

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SAKURA SIGNS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Sakura Signs Private Limited
2. Date of incorporation of corporate debtor	25 th July 1995
3. Authority under which corporate debtor is incorporated / registered	RoC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74300MH1995PTC090953
5. Address of the registered office and principal office (if any) of corporate debtor	Plot No 82 sector 83 CIDCO service industrial estate Turbhe New Mumbai, Maharashtra
6. Insolvency commencement date in respect of corporate debtor	29 th September 2020 Order received by IRP on 2 nd October 2020
7. Estimated date of closure of insolvency resolution process	28 March 2021
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ajay Marathe IBBI Reg No IBBI/IPA-001/IP-P01262/2018-19/12170
9. Address and e-mail of the interim resolution professional, as registered with the Board	ajaym7@rediffmail.com 205 Sudama Yash Apartment, Off Kelkar Road, Dombivli (E) 421201
10. Address and e-mail to be used for correspondence with the interim resolution professional	Ajaym7@rediffmail.com 201 Aadhar Height Opposite Bhagshala Maidan Dombivli West 421202
11. Last date for submission of claims	18 th October 2020
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link https://ibbi.gov.in/home/downloads Not Applicable



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sakura Signs Private Limited on 29th September 2020.

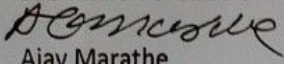
The creditors of Sakura Signs Private Limited, are hereby called upon to submit their claims with proof on or before 18th October 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only.

All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Ajay Marathe

Insolvency Professional

IBBI Registration Number IBBI/PA-001/IP-P01262/2018-19/12170

Date: 4th October 2020

Place: Dombivli

